

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 654 of 1989
T.A. No.

DATE OF DECISION 22.8.1989.

J.P. Singhal _____ Applicant (s)

Shri G.D. Bhndari _____ Advocate for the Applicant (s)

Versus

Union of India _____ Respondent (s)

Shri P.P. Khurana _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. B.C. MATHUR, VICE-CHAIRMAN

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

This is an application under Section 19 of the Administrative Tribunals Act, 1985, filed by Shri J.P. Singhal, U.D.C., in the office of the G.E. (P), Meerut Cantt, against his transfer from Meerut to Jabalpur vide order dated 16.9.1988 passed by the Commander Works Engineer, Meerut Cantt.

2. The facts of this case are similar as in the case of OA-652 of 1989 - S.L. Yadav Vs. Union of India. This is a case of transfer where by a common order dated 16.9.88 the Commander Works Engineer, Meerut Cantt, has transferred Shri S.L. Yadav, Shri J.P. Singhal and Shri C. Mahendra Singh, UDCs, from Meerut to Jabalpur.

3. The pleadings and arguments in the present case are the same as in the case of Shri S.L. Yadav - OA 652 of 1989. It has been claimed that Shri S.L. Yadav has been elected as Joint Secretary of a recognised Trade Union, the applicant in this case has also been elected as an office bearer of a recognised Trade Union. The orders passed in the case of Shri S.L. Yadav will equally apply in the present

case. The application is, therefore, disposed of accordingly.

There will be no order as to costs.

B.C. Mathur
82.8.87
(B.C. Mathur)
Vice-Chairman